HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY, THE TWENTY THIRD DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE DR. JUSTICE G.RADHA RANI

WRIT PETITION NO: 1369 OF 2025

Between:

1. Shreyaan-Ishaan Educational Society, A registered society under the provisions of Societies Registration Act 2001, having its office At 1-5-880, Near Jain Mandir, Maruti Nagar, Kothapet, Hyderabad- 500 035 represented by its General Secretary Dr. Umesh Akkaladevi
2. Hamsa Homeopathy Medical College, Ksheerasagar, Mulugu Mandal, Medak District represented by its Director Dr. Umesh Akkaladevi
3. Dr. Umesh Akkaladevi, S/o Balaram, Aged about 47 years, Occ. Medical Doctor R/o 203, Mayfair Residency, Ishaq Colony, Picket, Secunderabad.

...PETITIONERS

AND

1. Union of India, Rep.by Ministry of Ayush, AACCC Counselling Cell, Ayush Bhavan, B Block, GPO Complex INA, New Delhi- 110 023 Rep. by Under Secretary.
2. National Commission for Homeopathy, No. 61-65, Opp. D Block, Institutional Area, Janakpuri, New Delhi-110 058 Rep. by its Secretary ,
3. Kaloji Narayan Rao University of Health Sciences, Warangal rep. by its Registrar
4. State of Telangana, rep. by its Principal Secretary Health, Medical and Family Welfare Department, Secretariat, Hyderabad

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or a Direction more in the nature of Writ Of Mandamus declaring the Letter vide L-14030/110 /2022-EP-I dated 7th January 2025 in seeking to extend the last date for admission to ASUandH PG courses for

Schedule Caste and Schedule Tribe Category candidates only in the post graduate homeopathy counselling process for the academic year 2024-2025 for AIAPGET-2024, thereby seeking to exclude eligible general category candidates from participation in the post graduate homeopathy counselling process for the Management Quota and the consequential Notification for Online Applications For Admission Into PG- Ayush Courses (Homeo/ Ayurveda) (MD Homeo) for 2024-2025 After Revised Cut Off Score For SCandST candidates dated 9th January 2025 issued by the Third Respondent in permitting only Schedule Castes, Schedule Tribes, Other Backward Classes and PWD candidates to participate in the counselling process thereby excluding the general category candidates from the counselling process for the academic year 2024-2025 for the Management Quota seats is discriminatory, manifestly arbitrary and contrary to the provisions of Article 14 and 15(1) of Constitution Of India and contrary to the letter File no. 3-5/2024/NCH/HEB/Aayush UG admission 2024 -2025/784 1-7854 dated 8 January 2025 of the Second Respondent and set-aside the same and consequently direct the First and the Third Respondent to conduct counselling for the PG Ayush courses (Ayurveda/ Homeo) for AIAPGET-2024 for the academic year 2024-2025 for all the category seats irrespective of caste or quota.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the First And The Third Respondent to conduct online counselling for admissions by permitting/including all candidates including eligible general category students/candidates also to register and participate in the online counselling process for the AIAPGET-2024 PG Ayush Courses (Ayurveda/ Homeo) under Management Quota for the academic 2024-2025 pursuant to AIAGPET-2024 and allot candidates for the postgraduate homeopathy (MD Homeo) courses in the

Second Petitioner College, pending disposal of the writ petition, as otherwise the Petitioner would suffer grave and irreparable loss.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to permit the Petitioner to fill in the remaining vacant seats after the counselling process under prior approval and intimation to the Third Respondent to the AIAPGET-2024 PG Ayush Courses (Ayurveda/ Homeo) under Management Quota for the academic year 2024- 2025, pending disposal of the writ petition, as otherwise the Petitioner would suffer grave and irreparable loss

IA NO: 3 OF 2025

Between:

Kaloji Narayan Rao University of Health Sciences, Warangal rep. by its Registrar

...PETITIONER/RESPONDENT NO.3

AND

1. Shreyaan-Ishaan Educational Society, A registered society under the provisions of Societies Registration Act 2001, having its office At 1-5-880, Near Jain Mandir, Maruti Nagar, Kothapet, Hyderabad- 500 035 represented by its General Secretary Dr. Umesh Akkaladevi
2. Hamsa Homeopathy Medical College, Ksheerasagar, Mulugu Mandal, Medak District represented by its Director Dr. Umesh Akkaladevi
3. Dr. Umesh Akkaladevi, S/o Balaram, Aged about 47 years, Occ. Medical Doctor R/o 203, Mayfair Residency, Ishaq Colony, Picket, Secunderabad.

...RESPONDNETS/PWRIT ETITIONERS

4. Union of India, Rep.by Ministry of Ayush, AACCC Counselling Cell, Ayush Bhavan, B Block, GPO Complex INA, New Delhi- 110 023 Rep. by Under Secretary.
5. National Commission for Homeopathy, No. 61-65, Opp. D Block, Institutional Area, Janakpuri, New Delhi-110 058 Rep. by its Secretary ,
6. State of Telangana, rep. by its Principal Secretary Health, Medical and Family Welfare Department, Secretariat, Hyderabad

...RESPONDENTS

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to vacate the interim order Dt 10-01-2025 in WP 1369 of 2025 and pass such other order in the interest of Justice.

Counsel for the Petitioners: SRI SRIKANTH HARIHARAN

Counsel for the Respondent Nos.1 and 2: MS. L. PRANATHI REDDY, REPRESENTING FOR SRI GADI PRAVEEN KUMAR Dy. SOLICITOR GEN. OF INDIA

Counsel for the Respondent No.3: SRI T. SHARATH
SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIIENCES

Counsel for the Respondent No.4: MS. SWAPNA MADHURI,
AGP FOR HEALTH MEDICAL WELFARE

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE Dr.JUSTICE G. RADHA RANI

WRIT PETITION No.1369 of 2025

ORDER *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri Srikanth Hariharan, learned counsel for the petitioners; Ms.L.Pranathi Reddy, learned counsel representing Sri G.Praveen Kumar, learned Deputy Solicitor General of India, for respondent Nos.1 and 2; Sri T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences, for respondent No.3 and Ms.Swapna Madhuri, learned Assistant Government Pleader for Health, Medical and Family Welfare Department for respondent No.4.

2. Learned Standing Counsel submits that the singular grievance of the petitioners is regarding non-compliance of the order dated 08.01.2025. He further submits that during the pendency of this petition, the Notification dated 11.01.2025 filed with the counter was issued, which shows that all the categories of the candidates were permitted to participate in the counseling and therefore, nothing remains to be adjudicated in this petition and the petition has practically rendered infructuous.

3. Learned counsel for the petitioners has not raised any objection.

4. At this stage, both the parties submit that no further order is required by this Court and Sri T.Sharath stated that the Notification dated 11.01.2025 filed with the counter will not be reversed.

5. Accordingly, the Writ Petition is dismissed having rendered infructuous. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-P. CH. NAGABHUSHAMBA
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to Sri Srikanth Hariharan, Advocate [OPUC]
2. One CC to Sri Gadi Praveen Kumar Dy. Solicitor gen. Of India [OPUC]
3. One CC to Sri T. Sharath, SC for Kaloji Narayana Rao University of Health Sciences[OPUOC]
4. Two CC to The GP for Health Medical and Family Welfare Department, High Court for the State of Telangana, at Hyderabad[OUT]
5. Two CD Copies

T J
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HIGH COURT

DATED:23/01/2025

ORDER

WP.No.1369 of 2025



DISMISSING THE WRIT PETITION AS INFRUCTUOUS WITHOUT COSTS

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